

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 255 OF 2018 &
IA NOS. 1261 & 1262 OF 2018

Dated: 24th September, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Sri Murrall M Baaladev

.... Appellant(s)

Vs.

The Karnataka Renewable Energy Department
Ltd. & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Ujjal Banerjee
Mr. Akash Khurana

Counsel for the Respondent(s) : -

ORDER

IA NO. 1262 OF 2018

*(Appln. for exemption from filing certified, translated,
legible, dim, true copies of certain documents)*

Learned counsel for the appellant is permitted to withdraw this application with permission to file proper application, if necessary, within two weeks.

APPEAL NO. 255 OF 2018

Issue notice on the appeal as well as on the IA No. 1261 of 2018 to the Respondents returnable on 29.10.2018 . Dasti, in addition, is permitted.

List the matter on **29.10.2018.**

(S. D. Dubey)
Technical Member

ts/mk

(Justice Manjula Chellur)
Chairperson